

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

**16.03.2012**

**OA No. 164/2012**

**Mr. C.B.Sharma, Counsel for applicant.**

The present OA is made against the order dated 15.04.2011 (Annexure A/1) issued by respondent no. 2 by which the name of certain Assistant Loco Pilots, who were junior to the applicant, have been placed in the suitability list for placement in PB-1 Rs.5200-20200 with grade pay Rs.2400 from grade pay Rs.1900 on the basis of service record and working report but the name of the applicant has been ignored. The applicant has also made a representation dated 09.06.2011 (Annexure A/10) in this regard but the same is pending for consideration.

Having heard the submissions made on behalf of the learned counsel for the applicant and on perusal of the documents on record, we deemed it proper and just to direct the respondents to decide the representation of the applicant dated 09.06.2011 (Annexure A/10) by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

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